

ANDHRA PRADESH POWER DEVELOPMENT COMPANY LIMITED
E-PROCUREMENT NOTIFICATION
APPDCL invites Tenders for the following Service/ Supplies at SDSTPS.

1. e-43 (Tender ID No 680417/2025-26/ SE-O&M-II/SDSTPS)	Rectification, Refurbishment and Re erection of Gear boxes for various PTP drives used in WTP-I & II
2. M100027055	Supply of Electrolyzer for Electro Chlorination plant.
3. 610002155	Supply of Sector Plate Assembly of APH Type: Air Pre heater Vertical Inverted 50 Trisector, Model:VI-76(88") SMR Trisector, Serial No.LAP 4478 for APH of Unit-I & II Boilers.

For Further details, please visit: www.apgenco.gov.in OR <https://tender.apgenco.gov.in/> for item No.03 & <https://tender.apgenco.gov.in/> for item Nos. 1 & 2.

Ro.No. 4761PP/CL/ADVT/11/2021-22, Date- 22.01.2026 Chief Engineer/ O&M/SDSTPS

THE SOUTH INDIAN BANK LTD.
Branch Address : PLOT NO:25 A SECTOR
INDRAPURI NEAR TVS SHOWROOM BHOPAL
MADHYA PRADESH 462022
Branch Mail ID: br0443@sib.bank.in

Gold Auction for Mortgages at Bank
Whereas, the authorized officer of The South Indian Bank Ltd., issued Sale notice(s) calling upon the borrower to clear the dues in gold loan availed by him. The borrower had failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through <https://egold.auctiontiger.net> on 03-02-2026 from 12:00 pm to 03:00pm for the borrower: **SAKUN CHOUHAN** - Account number: 044365300002089
SAKUN CHOUHAN Account number: 044365300002090
Please contact **Auction Tiger** on 6352632523 for more information.
Sd/- Manager
The South Indian Bank Ltd.

JM Financial
HOME LOANS

JM Financial Home Loans Limited
Registered Office: 7th Floor, Suashish IT Park, Plot No. 68E, off Datta Pada Road, Opp. Tata Steel, Borivali (E), Mumbai - 400 066
POSSESSION NOTICE
Under section 13(4) of securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and rule 8(1) of the security interest (enforcement) rule 2002, (appendix iv)
Whereas the undersigned being the authorised officer of JM Financial Home Loans Limited, (hereinafter referred as JM Financial) under the securitisation and reconstruction of financial assets and enforcement of security interest act, 2002 and in exercise of powers conferred under section 13(2) read with rule 3 of the security interest (enforcement) rules, 2002 issued a "Demand notice" to the borrower(s) (co-borrower(s)/guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s) (co-borrower(s)/guarantor(s) having failed to repay the demanded amount, notice is hereby given to the borrower(s) (co-borrower(s)/guarantor(s) and the public in general that the undersigned on behalf of JM Financial, has taken possession of the property described hereinbelow in exercise of powers conferred on him under section 13(4) of the said act read with rule 8(1) of the said rules. The borrower(s) (co-borrower(s)/guarantor(s) in particular and the public in general is hereby cautioned not to deal with the below mentioned property and any dealings with the said property will be subject to the first charge of the JM Financial for the amount as mentioned herein below with future interest thereon.

Sr. No.	Borrower(s)/ Co-Borrower(s)/ Guarantor(s) Address and Loan No.	Description of Secured Asset (Immovable Property)	1. Date of Possession 2. Demand Notice Date 3. Amount Due in Rs. As on
1.	1. Mr. Dinesh Nath 2. Mrs. Sharda Bai Nath Loan Account Number LRAT22000030021	PH No. 09, Ward No. 01, Gram Panchayat House No. 506, Village - Samliya Hira, Tehsil - Daloda, Dist. Mandasaur, Mandasaur Madhya Pradesh. 458667. Boundaries:- East - Common Road, West - Own Land, North - Road, South - House of Suresh	1. 19-01-2026 2. 10-11-2025 3. Rs. 10,10,257/- (Rupees Ten Lakh Ten Thousand Two Hundred Fifty Seven Only) outstanding as on 06-Nov-2025

Date: 23-01-2026
Place: Ratlam, Madhya Pradesh

For JM Financial Home Loans Limited
Sd/- Authorised Officer

Aadhar Housing Finance Ltd.
Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069
Gwalior Branch : 1st Floor, Alakhnanda Tower - 2, Opp. Aditya College, City Centre, Gwalior - 474001, (M. P.)

POSSESSION NOTICE Appendix IV (for immovable property)
Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within **60 days** from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of AHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s)/Co-Borrower(s) (Name of the Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1	(Loan Code No. 00710000623 / Gwalior Branch) Bhikam Singh Rawat (Borrower) Sukhdevi (Co-Borrower)	All that piece and parcel of the property bearing, Village Amarpara, Survey No. 1282, Tehsil Dabra, Dist Gwalior, Madhya Pradesh Boundaries:- East - 20Ft Wide Way, West - Land of Pandit Ji, North - Land of Jatav, South - Land of Jatav	09-10-2025 & ₹ 5,88,092/-	20-01-2026

Place : Madhya Pradesh
Date : 23-01-2026

Authorised Officer
Aadhar Housing Finance Limited

EQUITAS SMALL FINANCE BANK LTD
{Formerly Known As Equitas Finance Ltd}
Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002. # 044-42995000, 044-42995050

APPENDIX IV-A [See proviso to Rule 8(6)] - Sale Notice for Sale of Immovable Properties
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorized Officer of Equitas small finance bank. Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is basis for recovery of dues in below mentioned accounts. The details of Borrower(s) Mortgagor(s)/ Guarantor(s) Secured Assets Dues Reserve Price/E-Auction date & time and Bid Increase Amount are mentioned below

Name & Address of Borrowers/Mortgagers/ Guarantors	Description of the Immovable Properties with known encumbrances, if any	Reserve Price EMD Price Bid Increase Price	Date & Time of E-Auction	Loan / Total Dues
Mr/Mrs LALI KUNWAR RAJPUT C/O Mr/Mrs OMPRAKASH	All The Piece And Parcel Of Land Along With Building Situate At- Village Lodh, P.H.No. 62, Kh. No. 151, Tehsil Jawad And District - Neemuch M.P., Total Ad Measuring Of Land Area - 3500 Sq.Ft. (North by)- House of Mansingh Rajput (South by)- Plot of Mansingh Rajput (East by)- Common Road (West by)- House of Dalpat Singh Rajput	Rs.286000 Rs.28600 Rs.10,000	27-02-2026 From 11:00 AM to 12:30 PM	Loan Account No- SENMUCH0347237
Mr/Mrs OMPRAKASH RAJPUT C/O Mr/Mrs PRABHU	(Both are residing at Ward No.14 Teh- Jawad, Lodh, Jawad, Neemuch, Madhya Pradesh, 458330)			Claim Amount Due Rs.141164/- as on 07-01-2025 with further interest from 08-01-2025 with monthly rest, charges and costs, etc., (Total Outstanding being Rs.242225/- as on 12.01.2026).

For details and queries on purchase and sale contact no- Shadab 9910453434, Mohamad Altaf Pathan 8962133644

The intending purchaser/ bidder is required to submit amount of Earnest Money Deposit (EMD) by way of NEFT/RTGS/ODD in the account of "Equitas Small Finance Bank Ltd" Account No-200000807725 and IFSC code-ESFB0011001 Bhaggyam Galleria New No. 18, Bazulla Road, T-Nagar, Chennai-600 117, drawn on any nationalized or scheduled bank on or before date: **26-02-2026**

For details for terms & conditions of E-Auction sale please refer to the link provided in www.Equitasbank.com & <https://BidDeal.in>.

Date: 23-01-2026
Place: Indore

Sd/-Authorized Officer,
Equitas Small Finance Bank Ltd

Union Bank of India
यूनिन बैंक ऑफ इंडिया
A Government of India Undertaking

Union Bank of India, R0 Narmadapuram
Ground Floor, Plot No 46/4, Ward No.25 NH-69, Near Geeta Bhawan, Rasuliya Hoshangabad, M.P.461001
Appendix-IV-A
[See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Union Bank of India Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **13-02-2026** for recovery of below mentioned amount plus interest till the date of realization and costs, charges and expenses due to the Union Bank of India Secured Creditor from below mentioned borrowers & Guarantor details are hereunder :

Name of Borrower(s)/ Mortgagor(s)/ Guarantor(s)	Description of Property of Borrower	Reserve Price EMD	Outstanding Amount as per Demand notice
Union Bank of India Pipariya Main Branch : 1st Floor, Murlil Towers, Cement Road, Pipariya, District - Hoshangabad Borrower: M/s Maheshwari Ayurvedic Stores Raghuvar Market, Mangalwara Bazaar, Pipariya -461775 (1) Hariballabh Mandhanya S/o Brajgopal Mandhanya (2) Brajgopal Mandhanya S/o Chhotulal Mandhanya	Property 1 - All that part and parcel of open plot admeasuring 1250 Sq. Ft situated at Plot No. 111, Kh No. 150/02 square of Pachmarhi Vihar Colony, Pachmarhi Road, Bijanwada, Tehsil - Pipariya, Dist. Hoshangabad 461775 Tilak ward Pipariya Hoshangabad 461775. Owner: Shri Brjigopal Mandhanya S/o Shri Baijnath Chouthmal Mandhanya, Boundaries: North: 40' Wide W.B.M. Road, South: Plot No.112, East: Plot No. 137, West: 25' Wide Road Property 2 - All the piece and parcel of open plot admeasuring 1250 Sq. Ft situated at Plot No. 112, Kh No. 150/02, Pachmarhi Road, Bijanwada, Tehsil - Pipariya, Dist. Hoshangabad 461775. Owner: Shri Brjigopal Mandhanya S/o Shri Baijnath Chouthmal Mandhanya Boundaries: North: Plot No.111, East: Plot No.136, South: Plot No. 113, West: 25' Wide W.B.M. Road	₹ 6,06,569/- 10% of the Reserve Price ₹ 5,20,506/- 10% of the Reserve Price	₹ 9,66,045.88 as per demand notice dated 05-08-2022 + Interest + Other charges

Date and Time of e-auction : 13-02-2026, 12:00 Noon to 5:00 p.m. (With 10 minutes unlimited auto extension)

For detailed terms and conditions of the sale, please refer to the link provided in Union Bank of India Secured Creditor's website i.e. <https://www.unionbankofindia.bank.in/auction-property/viewauction-property.aspx> & <https://baanknet.com> For Registration and Login and bidding Rules visit <https://baanknet.com>
Date: 22.01.2026, Place: Pipariya

Authorised Officer, Union Bank of India

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CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate office: Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction sale notice of 30 days for sale of immovable assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the CONSTRUCTIVE / PHYSICAL POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :-
Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased), as the case may be indicated in COLUMN (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.
For detailed terms & conditions of the sale, please refer to the link provided in www.cholamandalam.com & www.auctionfocus.in

Sr. No.	(A) LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	(B) O/S. DUES TO BE RECOVERED (SECURED DEBTS)	(C) DESCRIPTION OF THE IMMOVABLE PROPERTY/ SECURED ASSET	(D) TYPE OF POSSESSION	(E & F) RESERVE PRICE (IN ₹) EARNEST MONEY DEPOSIT (IN ₹)	(G) DATE OF AUCTION & TIME
1.	Loan A/c. No(s) :- HL25NH000139250 1. Mr/Mrs. Maneesh Lodhi 2. Mr/Mrs. OmvatiWO MANEESH LODHI Both At : CO Kamal Singh Lodi Hardul ward Golega, on left golegaon Golegaon Narsinghpur, Near Haroul Mandir, Narsinghpur, MADHYA PRADESH - 487118 Also at: Plot No. 02, Ph. No. 40, N.B. 278, KANDELI KISANI WARD 07, Sidhi Vinayak Parisar, KANDELI, NARSINGHPUR, NARSINGHPUR, MP, 487001	RS. 2546578/- (Rupees Twenty Five Lakh Forty Six Thousand Five Hundred Seventy Eight Only) AS ON 18-09-2025	Address as per site:- Plot no 02, p.h. no. 40 N.B. 278, kandel kisan ward 07, sidhi vinayak parisar, kandel, narsinghpur MP 487001. Address as per document:- MOJA NARSINGHPUR P.H. N. 40 N.B. 278 KHASRA NO. 2011/206/1 KISANI WARD NO. 07 NEAR TEMPLE O, NARSINGHPUR, MADHYAPRADESH. BOUNDARIES : As per Plan/Deed/ Layout:- East:- PLOT NO 3,4,5 West:- PLOT NO 1, South:- ROAD 12 METER WIDE, North:- LAND OF LAND OWNER. As per Actual Site:- East:- PLOT NO 3,4,5 West:- PLOT NO 1, South:- ROAD 12 METER WIDE North:- OPEN LAND	POSSESSION	Rs. 2843600/- (Rupees Twenty Eight Lakh Forty Three Thousand Six Hundred Only) Rs. 284360/- (Rupees Two Lakh Eighty Four Thousand Three Hundred Sixty Only)	26-02-2026 FROM 02.00 P.M. TO 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),

1. INSPECTION DATE & TIME : 24.02.2026
2. MINIMUM BID INCREMENT AMOUNT : ₹ 10,000/-
3. EMD AMOUNT SUBMISSION ON OR BEFORE : 25.02.2026 till 5 PM
For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. <https://www.cholamandalam.com> and www.auctionfocus.in.
* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof.
For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Vinay Sankhere vinaysb@chola.murugappa.com 9737317135. Mrs. Disha Upadhyay dishaupadhyay@chola1.murugappa.com 9131878141
Official of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED to the best of Knowledge and Information of the Authorized Officer of CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties/secured Assets.
Date: 22-01-2026
Place: NARSINGHPUR

Sd/- AUTHORIZED OFFICER
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

IndusInd Bank
Corporate office : IndusInd Bank Ltd., No.34, G.N. Chetty Road, Chennai-600017.
www.indusind.com Phone : 0442834600 28346301 Fax : 04428346312

E-AUCTION NOTICE
E-Auction Sale Notice for Sale of Immovable Secured Asset under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002
Notice is hereby given by Authorised Officer of INDUSIND BANK LTD to the public in general and in particular to the borrower and co-borrower/guarantor that the below described Immovable property mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorised Officer of INDUSIND BANK LTD Secured Creditor, will be sold on "As is where is", and "Whatever there is" basis The details of the case is as under.

Sr. No.	Name of Borrowers/ Co-Borrowers/ Guarantors	Dues as on Date	Date of 13(2) Demand Notice	Date of Possession	Description of Property	Reserve Price For Property	Earnest Money For Property	Date & Time of Auction
1.	Borrower - Mr. Madhav Gautam S/o Kishore Gautam Co-Borrower - Mrs. Rajkumar Gautam Guarantor - Mr. Ravi Ram Jatav Loan A/C No. JJS05077M & JJS05167M	Rs.14,55,392/- (Rupees Fourteen Lakh Fifty Five Thousand Three Hundred Ninety Two Only) as on 25.04.2022	25.04.2022	05.03.2025	Property: Part of Plot 11, House No 49, (OLD House No. 71) Part Of Khasra No. 406/3 Tehsil And District Sagar (MP)- 460001 Area-Admeasuring 1000 Sq Ft	Rs. 43,75,500/- (Four Lakhs Thirty Seven Thousand and Five Hundred Fifty Only)	Rs. 43,75,500/- (Rupees Forty Three Thousand Seven Hundred Fifty Only)	10/02/2026 to 2:00 PM.

TERMS & CONDITIONS:
1. Bid Documents, Declaration, General Terms and Conditions of online auction sale are available at Secured Creditor's website i.e. <https://www.indusind.com> or website of service provider i.e. <https://www.bankauctions.com>
2. That along with submitting the tender document the Bidder shall submit 10% amount of reserve price as EMD and last date of submission of EMD is 09.02.2026 till 4:00 pm and the minimum bid increment amount shall be 10,000/- (Ten thousand Rupees). That Bank has fixed the reserve price and the Earnest Money Deposit (EMD) mentioned herein below, it shall be deposited through DEMAND DRAFT IN FAVOUR OF INDUSIND BANK LTD. Contact Person : Mr. Rajeev Chowksey 8839904792
3. The successful bidder(s) shall pay and deposit 25% of the Sale Price (less 10% amount already paid along with the Bid) i.e. the purchaser needs to pay remaining 15% on sale confirmation on the date of e-auction or not later than the end of next working day. After the balance amount of 75% of the Sale Price is required to be deposited within 15 days from the date of Sale Confirmation Letter as contemplated under as per SARFAESI Act.
4. The Authorised officer has absolute right to accept or reject any bid or adjourn/postpone the sale process without assigning any reason the therefore.
Date : 23-01-2026, Place : Madhya Pradesh

Sd/- Authorized Officer
IndusInd Bank Limited

NOTICE

SRF Limited

Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Place, Noida Link Road, Mayur Vihar Phase I Extn, New Delhi, Delhi, 110091

This is to inform the general public that Original Share Certificate(s) issued by SRF Limited, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for issuance of duplicate Share Certificate(s) in respect thereof.

Name of the shareholder	Folio No.	Certificate No.(s)	Distinctive No.(s) from	No. of shares & Face Value
Sanvesh Vij	SRF0155157	1131400	310599034-310599233	200 & 10
		90072844	9139270-9139289	20 & 10
		90072845	9139290-9139309	20 & 10
		90192280	15017520-15017524	5 & 10
		90192281	15017525-15017529	5 & 10

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the Company at its Registered Office within 15 (fifteen) days from the publication of this notice or else the Company will proceed to issue duplicate Share Certificate(s) in favor of the holder(s) without any further delay.

Place: New Delhi
Date: 22.01.2026

Name(s) of the Holder:
Sanvesh Vij

CAN FIN HOMES LTD

SCO 34 & 35, 1st Floor, Above Canara Bank, Sector 10A, Gurgaon, Ph No: 0124-2370035, Mob: 7625079135 E-Mail: gurgaon@canfinhomes.com, CIN: L85110KA1987PLC008699

APPENDIX- IV-A [See proviso to rule 8 (6)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Gurgaon Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 28.02.2026 for recovery of Rs. 24,23,930 (Rupees Twenty-Four Lakh, Twenty-Three Thousand, Nine Hundred and Thirty Only) due to Can Fin Homes Khatun (Mr. MD Imtiyaz (Borrowers) and Mrs. Mobina Khatun (Co-Borrowers), and Mr. Barkat Quraishi (Guarantor) as on 20-01-2026 together with further interest and other charges thereon. The reserve price will be Rs. 20,00,000 (Rupees Twenty lakhs) and the earnest money deposit will be Rs. 2,00,000 (Rupees two lakhs).

(Description of the immovable property)

Plot No. 5 Flat No 206 First Floor Roshan Villa Kharsa No. 3682 Min Village Pasanda Pargana Loni Tehsil & District Ghaziabad Uttar Pradesh, 201005. Encumbrance: Nil

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>).

Link for participating in e-auction: www.auctionbazaar.com

Date: 22-01-2026
Place: Gurgaon

Sd/- Authorized Officer
Can Fin Homes Ltd

CAN FIN HOMES LTD

SCO 34 & 35, 1st Floor, Above Canara Bank, Sector 10A, Gurgaon, Ph No: 0124-2370035, Mob: 7625079135 E-Mail: gurgaon@canfinhomes.com, CIN: L85110KA1987PLC008699

APPENDIX- IV-A [See proviso to rule 9 (1)]
Sale notice for sale of immovable properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Gurgaon Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 13-02-2026 (mention date of the sale), for recovery of Rs. 98,54,151/- (Rupees Ninety-Eight Lakh Fifty-Four Thousand One Hundred Fifty-One Only) due to Can Fin Homes Ltd. from Mr. Abdussalam Ahmad and Mr. Amina Zafari (Borrowers) and Shalendra Kumar (Guarantors), as on 19-01-2026 together with further interest and other charges thereon. The reserve price will be Rs. 25,20,000/- (Rupees Twenty-Five Lakh Twenty Thousand Only) and the earnest money deposit will be Rs. 2,52,000/- (Rupees Two Lakh Fifty-Two Thousand Only).

(Description of the immovable property)

Ground Floor Flat (Rear Portion Only), Having Total Covered Area 857 Sq. Ft. Without Roof Rights, Plot No.4336 Admeasuring 220.50 Yds., Kharsa No.3731, 3732, 3733, 3871, 3872, 374, 370, 371, 371, 388, 389 Min, Sainik Colony, Indraprasth Extension, Sector 349, Village-Nawada Koh, Faridabad, Haryana, Pin-121004. Encumbrance: Nil

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (<https://www.canfinhomes.com/SearchAuction.aspx>).

Link for participating in e-auction: www.auctionbazaar.com

Date: 22-01-2026
Place: Gurgaon

Sd/- Authorized Officer
Can Fin Homes Ltd

OFFICE OF THE RECOVERY OFFICER – II DEBTS RECOVERY TRIBUNAL – II, DELHI 4TH FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI – 110001

E-AUCTION SALE NOTICE

T.R.C. No. 82/2022

INTERNATIONAL ASSET RECONSTRUCTION CO. PVT. LTD.

V/S

M/S POOJA CREATIONS,

"ORDER"

As per my order dated 13.01.2026, the under mentioned property will be sold by public e-auction sale on 12.03.2026 in the said Recovery Certificate:

the auction sale will be "Online e-Auctioning" through website www.auctiontiger.net

Date and Time of Auction: 12.03.2026 between 03.00 pm and 04.00 pm (With extensions of 5 minutes duration after 04.00 PM, if required)

DESCRIPTION OF PROPERTY

Lot No.	Description of Property	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.)
1.	First floor of the property bearing No. RZ-85A, Plot No. 5, Part of Kharsa No. 26/9 Village Dabri in the colony known as Dabri Ext. Dwarka, New Delhi	66,10,000/-	6,61,000/-

TERMS AND CONDITIONS

- The auction sale will be "online through e-auction" through website portal: www.auctiontiger.net.
- The EMD shall be paid either through Demand Draft/Pay Order in favour of the "Recovery Officer-II, DRT-II, Delhi-A/c T.R.C. No. 82/2022". The said Demand Draft/Pay Order qua EMD, alongwith self-attested copy of identity (voter I-card/driving license/passport), which should contain the address for future communication, and self-attested copy of PAN card, and in the case of company, copy of resolution passed by the board members of the company or any other document confirming representation/attorney of the company also, must reach the Office of the Recovery Officer-II, DRT-II, Delhi latest by 10.03.2026 before 4.00 PM. In the case of individual, a declaration if the bid is on his/her own behalf or on behalf of his/her principals is also submitted. In the latter case, the bidder shall be required to deposit his/her authority and in case of default, his/her bid shall be rejected. The EMD or original proof of EMD received thereafter shall not be considered.
- The envelope containing EMD or original proof of payment of EMD through NEFT/RTGS, along with details of the sender, i.e. address, e-mail ID and mobile number, etc., should be super-scribed "TRC No. 82/2022".
- The property is being sold on "as is where is basis" & "as is what is basis".
- The bidders are advised to go through the website portal: www.auctiontiger.net for detailed terms and conditions for e-auction sale before submitting their bids and taking part in the e-auction sale proceedings and/or contact Sh. Varun Gupta, Manager Legal CHFI, Mobile No. 7770042174 Email ID: varun.gupta@arc.co.in.
- Prospective bidders are required to register themselves with the portal and obtain login ID and Password well in advance, after deposit of EMD, which is mandatory for bidding in the above e-auction, from M/s. E-procurement Technologies Limited- Auction Tiger. B-704, Wall Street - II, Opp. Orient Club, Mr. Gujarat College, Ellis Bridge, Ahmedabad - 380006 Gujarat (India) Contact Person: Mr. Praveen Kumar Thevar. Contact No. 9722778828 Email ID: praveen.thevar@auctiontiger.net, <http://drt.auctiontiger.net>.
- The interested bidders may avail online training on e-auction, after deposit of EMD, from M/s. E-procurement Technologies Limited- Auction Tiger. B-704, Wall Street - II, Opp. Orient Club, Mr. Gujarat College, Ellis Bridge, Ahmedabad - 380006 Gujarat (India) Contact Person: Mr. Praveen Kumar Thevar. Contact No. 9722778828 Email ID: praveen.thevar@auctiontiger.net, <http://drt.auctiontiger.net>.
- The prospective buyer may inspect the site on 26.02.2026 from 10.30 AM to 12.30 PM.
- Only those bidders holding valid user ID & Password and confirmed payment of EMD through demand draft/pay order shall be eligible to participate in on line e-auction.
- The interested bidders, who have submitted their bids not below the reserve price by 10.03.2026 before 4.00 PM in the office of the Recovery Officer-II, DRT-II, Delhi, shall be eligible to participate in the e-auction to be held from 03.00 PM to 04.00 PM on 12.03.2026. In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will automatically get extended for 5 minutes.
- The bidders shall improve their offer in multiples of Rs. 1,00,000/- (Rupees One Lac Only).
- The unsuccessful bidder shall take the EMD directly from the Office of Recovery Officer-II, DRT-II, Delhi, immediately on closure of the e-auction sale proceedings.
- The Successful / highest bidder shall have to prepare and deposit Demand Draft/Pay Order for 25% of the bid/sale amount, after adjusting the EMD, favoring Recovery Officer-II, DRT-II, Delhi. A/c T.R.C. No. 82/2022 by next bank working day i.e. by 04.00 PM with this Tribunal.
- The successful/highest bidder shall deposit, through Demand Draft/Pay Order favoring Recovery Officer-II, DRT-II, Delhi, A/c T.R.C. No. 82/2022, the balance 75% of the sale proceeds before the Recovery Officer-II, DRT-II, Delhi on or before 15th day from the date of auction of the property, exclusive of such day, or if the 15th day be Sunday or other holiday, then on the first office day after the 15th day alongwith the poundage fee @ 2% upto Rs. 1,000 and @ 1% on the excess of such gross amount over Rs. 1,000/- in favour of Registrar, DRT-II Delhi. (In case of deposit of balance amount of 75% through post the same should reach the Recovery Officer as above). In case of default of payment within the prescribed period, the property shall be re-sold, after the issue of fresh proclamation of sale. The deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or to any part of the sum for which it may subsequently be sold.
- CHFI/CH Bank is directed to serve the Sale proclamation on CDs through Dastl, speed post, courier and by affixation at the conspicuous part of the property and by beat of drum in its vicinity and a copy of the same be placed on the notice board of the Tribunal.
- Sale proclamation be also published in the Newspapers in English as well as in vernacular language, having adequately wide circulation in the area.
- CHFI/CH Bank is directed to control the publication of advertisement in the Newspapers and original proofs of the publication be filed before next date of hearing.
- The undersigned reserves the right to accept any or reject all bids, if not found acceptable or to postpone the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.

SCHEDULE OF PROPERTY

Lot No.	Description of the property to be sold	Revenue assessed upon the property or any part thereof	Details of any encumbrance to which property is liable	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.
1.	First floor of the property bearing No. RZ-85A, Plot No. 5, Part of Kharsa No. 26/9, Village Dabri in the colony known as Dabri Ext. Dwarka, New Delhi	Not known	Not known	Not known

Matter be listed on 30.01.2026 for filing affidavit of service of E-auction sale notice with proofs of service (including track results qua speed post and courier) and dastl, original proofs of publication in newspapers and wider publicity including website for the purpose of e-auction.

(Vaatsalya Kumar)
Recovery Officer-II DRT-II, Delhi

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S KAMAL SPONGE STEEL & POWER LTD. OPERATING IN STEEL AND POWER SECTOR AT SATNA (MADHYA PRADESH) HUDA CITY CENTRE (NODIA & JAPUR (RAJASTHAN)) (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/LP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) at two years, lists of creditors are available at
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest
Date: 22.01.2026 Place: Jaipur	Pawan Kumar Sharma Insolvency Professional Registration No. 1001/2019-2020/19845 Authorization of Assignment (AFF): AA/172645/02/3/12251/08612 valid upto 31.12.2026 Registered Address - 19, Milap Nagar, Tonk Road, Jaipur 302018 Communication Address: 805-804, V-Jai City Point, Ahinsa Circle, C-Scheme, Jaipur 302001 For Kamal Sponge Steel and Power Limited

DEBTS RECOVERY TRIBUNAL, DEHRADUN
Paras Tower, 2nd Floor, Majra Niranjanpur, Saharanpur Road, Dehradun

R.C. No. 213 of 2025 Dated: 21.01.2026

INDIAN BANK Certificate Holder

M/s Blue Eyes & Anr Certificate Debtor

Demand Notice

TO,
CD No. 1 M/s Blue Eyes through it's Proprietor Jonu, situated at Plot No.1-03, NH-24 Industrial Area, Naipura, Gajraula, District Amroha-244235, Uttar Pradesh.

Second Address: Plot No.3, Najafgarh Road, Industrial Area, Tilak Nagar, New Delhi-110018

CD No. 2 Jonu (Proprietor of M/s Blue Eyes) S/o Sh. Ganga Sharan Singh, R/o Village Amhedha, Tehsil Dhanora, District Amroha-244235, Uttar Pradesh.

Second Address: Plot No.268, Chand Nagar, West Delhi-110018

In view of the Recovery Certificate issued in O.A. No. 671 of 2024 passed by the Presiding Officer, DRT-II, Dehradun, an amount of Rs. 24,12,671.34/- (Rupees Two Crores Fourty Seven Lakhs Twelve Thousand Six Hundred Seventy One And Paise Thirty Four Only) along with pendente-lite and future interest @ 11.00 % simple interest yearly w.e.f. 12.11.2024 till realization and costs of Rs. 1,50,005/- has become due against you (Jointly and Severally).

Whereas it has been shown to the satisfaction of the undersigned that it is not possible to serve you demand notice in ordinary course, therefore, this notice is given by way of this publication directing you to pay the above sum within 15 days of the publication of this notice, failing which the recovery shall be made in accordance with the provisions of the Recovery of Debts and Bankruptcy Act, 1993 and Rules there under.

You are hereby ordered to appear before the undersigned on 13.03.2026 at 10.30 a.m. for further proceedings. In additions to the sum aforesaid you will be liable to pay:

- Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.
- All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Recovery Officer
Debts Recovery Tribunal, Dehradun

SMFG INDIA CREDIT COMPANY LIMITED Corporate Office: 10th Floor, Office No: 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.	
POSSESSION NOTICE (For Immovable Property) (Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)	
Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited, Having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamall Road, Porur, Chennai-600116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13/12/2024 calling upon the borrower(s) (1) MOHAMMAD AMIR, (2) MRS. NASEEM BANO MRS. DARAKSHAN MOHIDDINES (4) M/S ISHAN DRUG DISTRIBUTORS under loan account number (s) # 214422911263436 to repay the amount mentioned in the notice 27,58,334/- (Rupees Twenty Seven Lakhs Fifty Eight Thousand Three Hundred Thirty Four Only) within 60 days from the date of receipt of the said notice.	
The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 20 Day of Jan. in the year 2026. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Company Limited for a 27,58,334/- (Rupees Twenty Seven Lakhs Fifty Eight Thousand Three Hundred Thirty Four Only), and interest thereon.	
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY OWNER OF THE PROPERTY - MOHAMMAD AMIR. PROPERTY DESCRIPTION - PROPERTY BEARING AREA 45.756 SQ. MTR. NAGAR NIGAM NO. 8, MAHALLA VAKELPURA TEHSIL AND DISTRICT FIROZABAD-283203. BOUNDED AS BELOW - EAST - LAND OF WAKAR AHMAD AND OTHERS, WEST- LAND OF WAKAR AHMAD AND OTHERS, NORTH- PLOT OF JAWAHAR GLASS, SOUTH- PROPERTY OF MOHAMMAD AMIR AND THEREAFTER RASTARASOOLPUR ROAD. OWNER OF THE PROPERTY - MOHAMMAD AMIR. PROPERTY DESCRIPTION - PROPERTY BEARING AREA 21.204 SQ. MTRS. NAGAR NIGAM NO. 8, MAHALLA VAKELPURA TEHSIL AND DISTRICT FIROZABAD-283203. BOUNDED AS BELOW - EAST - LAND OF WAKAR AHMAD AND OTHERS, WEST- LAND OF WAKAR AHMAD AND OTHERS, NORTH - PLOT MOHAMMAD AMIR, SOUTH- RASTA RASOOLPUR ROAD. SOUTH-AARAJIDIGAR	
Date: 20/1/2026 Place: Firozabad (UP)	Authorized Officer SMFG India Credit Co. Ltd ("SMFG INDIA CREDIT")..

KOTAK MAHINDRA BANK LTD. Registered Office: 27-8KC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400 051 Branch Office: EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015	
DEMAND NOTICE NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002	
Notice is hereby given that the following borrower (Co-Borrowers)/Guarantor, who have availed loan facilities from KOTAK MAHINDRA BANK LIMITED (KMBL) having its branch office at EPICAH Mall, 2nd Floor, 68,68/1, Najafgarh Road, Industrial Area, Moti Nagar, New Delhi-110015, have failed to pay the loan facility with EMI and/or serve the interest of their credit facilities to KMBL and that their loan accounts has been classified as NPA as per the guidelines issued by Reserve Bank of India. The Borrowers have provided security of the immovable properties to KMBL, the details of which are described herein below. The details of the loan and the amounts outstanding and payable by the borrowers to KMBL as on date are mentioned below.	
The borrower (Co-Borrowers /Guarantor as well as the public in general are hereby informed that the undersigned being the Authorized Officer of KMBL, the secured creditor has initiated action against the following borrower (Co-Borrowers / Guarantor under the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the SARFAESI Act), if the following borrowers fail to repay the outstanding dues indicated against their names within 60 (Sixty) days of this notice, the undersigned will exercise any one or more of the powers conferred on the Secured Creditor under sub-section (2) of Section 13 of the SARFAESI Act, including power to take possession of the properties and sell the same. The public in general is advised not to deal with property described here below.	
Name of the Borrowers/Guarantor & Mortgage	Loan Account No., Demand Notice Date & Amount
1. M/S Shree Mahadev Traders Private Limited (Borrower) (Through it's Proprietor/Authorized Signatory) 4016, Ground Floor, Raghu Gani, Chawli Bazar, New Delhi - 110006. 2. Mr. Ishan Aggarwal (Guarantor) 4016, Ground Floor, Raghu Gani, Chawli Bazar, New Delhi - 110006 Also At: Flat No. 26, Block-B, First Floor, CGHS Ltd, Plot No. 27/1, Sector-9, Rohini, Delhi - 110085. 3. Mrs. Vibha Aggarwal (Guarantor/Mortgagor) Flat No. 26, Block-B, First Floor, Ahinsa CGHS Ltd, Plot No. 27/1, Sector-9, Rohini, Delhi - 110085. 4. Ms. Anita Aggarwal (Guarantor/Mortgagor) Flat No. 53, Block-B, First Floor, Ahinsa CGHS Ltd, Plot No. 27/1, Sector-9, Rohini, Delhi - 110085	0.31234507 Demand Notice Date: 15.01.2026 Outstanding Amount: Rs.45,10,441.89/- (Rupees Forty Five Lakh Ten Thousand Four Hundred Forty One and Paise Eighty Nine Only) as on 24/12/2025 NPA Date: 18.09.2025
Details of secured asset (Immovable Property)	
All that piece and parcel of the property being:	
Property 1: Free hold society built up flat bearing No. B-93, situated in the layout plan of Ahinsa Co-operative Group Housing Society Ltd. Presently known as 'Ahinsa Vihar' Plot No. 27/1, Sector-9, Rohini, Delhi - 110085 admeasuring 980 sq. ft. North: As Per Site, South: As Per Site, East: As Per Site, West: As Per Site	
Property 2: Flat bearing No. B-26, First Floor, category H.I.G. Situated in the layout plan of the Ahinsa Co-operative Group Housing Society Ltd., known as Ahinsa Vihar, at Plot No. 27/1, Sector No. 9, Rohini, Delhi -110085, alongwith the freehold rights of the land under the said flat. Admeasuring 91.042 sq. mtrs. ie 980 sq. ft. North: As Per Site, South: As Per Site, East: As Per Site, West: As Per Site	
Date: 23.01.2026 Place: Delhi	For Kotak Mahindra Bank Ltd., Authorised Officer

RBL BANK LTD. REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001 National Operating Centre : 9th Floor, Technplex-4, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062	
GOLD AUCTION CUM INVITATION NOTICE	
The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on 03-Feb-26.	
In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.	
Sr.	Account Number
1.	80908734265
RAJESH KUMAR JUNEJA	
TOTAL GROSS WT	86.72
TOTAL IMPURITY	1.72
TOTAL STONE WT	0
TOTAL NET WT	85
2.	80909894530
SUNITA ASHOK MORE	
TOTAL GROSS WT	51.6
TOTAL IMPURITY	0.98
TOTAL STONE WT	0.3
TOTAL NET WT	50.32
3.	80901498355
ROCKY PARCHA	
TOTAL GROSS WT	5
TOTAL IMPURITY	0.2
TOTAL STONE WT	0
TOTAL NET WT	4.8
4.	809010376743
RAHUL KUMAR	
TOTAL GROSS WT	51.33
TOTAL IMPURITY	2.57
TOTAL STONE WT	0
TOTAL NET WT	48.76
5.	809010082543
JITENDER .	
TOTAL GROSS WT	7.93
TOTAL IMPURITY	0.16
TOTAL STONE WT	0
TOTAL NET WT	7.77
6.	809010360469
SONU KUMAR	
TOTAL GROSS WT	115.79
TOTAL IMPURITY	4.1
TOTAL STONE WT	0.29
TOTAL NET WT	111.4
7.	809010371085
RAHUL KUMAR	
TOTAL GROSS WT	42.33
TOTAL IMPURITY	2.36
TOTAL STONE WT	1.37
TOTAL NET WT	38.6
8.	809098990205
SONU .	
TOTAL GROSS WT	68.4
TOTAL IMPURITY	2
TOTAL STONE WT	0
TOTAL NET WT	66.4
9.	809009162883
DINESH KUMAR RAI	
TOTAL GROSS WT	21.9
TOTAL IMPURITY	1.3
TOTAL STONE WT	0
TOTAL NET WT	20.6
10.	809010343985
VISHAL GAUTAM	
TOTAL GROSS WT	23.6
TOTAL IMPURITY	

फॉर्म जी रुचि अभिव्यक्ति हेतु आमंत्रण कमल स्पॉन्ज स्टील एंड पावर लिमिटेड (स्टील एंड पावर क्षेत्र में कार्यरत) स्थान: सतना (मध्यप्रदेश), हुडा सिटी सेंटर (नोएडा) एवं जयपुर (राजस्थान) (विद्याल और सौर अग्रगता बनें और इच्छा (कोईपरे व्यक्तिों हेतु विद्याल समाधान प्रक्रिया) विनिर्देश, 2016 के विधियम 36A(1) के अंतर्गत	
SL	प्रासंगिक विवरण
1. कोरपोरेट डेनमर का नाम (PAN एवं CIN सहित)	कमल स्पॉन्ज स्टील एंड पावर लिमिटेड PAN-AAACBA2876L CIN- U241117RJ1999PLC005891
2. पंजीकृत कार्यालय का पता	• कमलकूट, अहिला साहिब, सुभाष मार्ग, ली-स्क्रीन, जयपुर – 302001 (MCAके अनुसार) • SAGMA, सतना, मध्यप्रदेश – 485001 (GST के अनुसार) • DMRC हुडा सिटी सेंटर मेट्रो स्टेशन, सेक्टर-29, गुडगांव – 122009 (GST के अनुसार)
3. वेबसाइट का URL	उल्लेख नहीं है
4. स्थायी प्रतिनिधित्व का मुख्य स्थान	SAGMA, सतना, मध्यप्रदेश – 485001 A-160, RIICO औद्योगिक क्षेत्र, बानक, जयपुर-303007
5. मुख्य उत्पाद/ सेवाओं की स्थापित क्षमता	फैक्टरी: 1,47,000 MT केप्टिव पावर: 12.0 MW 31-12-2026 तक वाचन
6. पिछले वित्तीय वर्ष में बेचे गए उत्पाद/ सेवाओं का मुख्य	₹ 27,63,21,854/-
7. कर्मचारियों / श्रमिकों की संख्या	13
8. वित्तीय विवरण एवं लेनदारों की सूची	ई-मेल के माध्यम से प्राप्त किया जा सकता है: cirkpss@gmail.com
9. धारा 25(2)(h) के अंतर्गत प्राप्तता	ई-मेल के माध्यम से प्राप्त किया जा सकता है: cirkpss@gmail.com
10. EOI प्राप्त करने की अंतिम तिथि	07.02.2026
11. अस्थायी सूची जारी करने की तिथि	17.02.2026
12. आपसि प्रस्तुत करने की अंतिम तिथि	22.02.2026
13. अंतिम सूची जारी करने की तिथि	04.03.2026
14. सूचना प्रामाण एवं MFNP जारी करने की तिथि	09.03.2026
15. समाधान योजनाएं प्रस्तुत करने की अंतिम तिथि	08.04.2026
16. रसि अभिव्यक्ति प्रस्तुत करने हेतु ई-मेल आईडी	cirkpss@gmail.com
दिनांक: 22.01.2026 स्थान: जयपुर	पवन कुमार शर्मा समाधानयोजक
पंजीकरण संख्या: IBBI/IPA-001/IP-P01679/2019-2020/12645 असाइनमेंट हेतु प्राधिकरण (AFA): AA/1/12645/02/31/225/108612 पंजीकृत पता: 19, मिलाप नगर, टोक रोड, जयपुर – 302018 पताकार पता: 803-804, को-जड़ सिटी गेट, अहिला साहिब, ली-स्क्रीन, जयपुर – 302001 कमल स्पॉन्ज स्टील एंड पावर लिमिटेड के लिए	

चौलामंडलम इन्वेस्टमेंट एण्ड फायनैंस कम्पनी लिमिटेड कारपोरेट कार्यालय : चौला क्रैसर, सी 54 एवं 55, सुपर बी-4, शिखर बी का ईडिस्ट्रियल एस्टेट, गिन्धी, चेन्नई-600032. भारत, शाखा कार्यालय : प्रथम एवं द्वितीय तल, प्लॉट नंबर 6, मेन पूना रोड, करोल बाग, नई दिल्ली-110005			
वित्तीय आदितियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13[2] के अधीन मांग सूचना			
आप, निम्नलिखित कर्जदार/बंधकदाता को एतद्वारा सूचित किया जाता है कि कम्पनी ने आपके विरुद्ध वित्तीय अस्तित्वों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत कार्यावाही आरंभ कर दी है और कि आप कर्जदार/बंधकों को अधिनियम की धारा 13(2) के तहत सूचना पंजीकृत पावती डाक के माध्यम से भेजी गई सूचना अविलंबित रूप में वापस प्राप्त हो चुकी है। आपका आप सूचना एतद्वारा सूचित होने और उक्त खाल में विलंब करवाया ऋण राशि उदा पर उद्भूत होने वाले बाज के साथ, इस प्रकाशन की तिथि से 60 दिन के भीतर बुझाने की मांग की जाती है, जिसमें असाफल रहने पर, कम्पनी अपनी कयाया राशि की बसुली थ्याज और लागतों सहित करने के लिए अधिनियम की धारा 13 की उप-धारा (4) के तहत अपने अधिकारों का प्रयोग करते हुए निम्नलिखित प्रतिभूति के प्रवर्तन द्वारा आपके विरुद्ध कार्यावाही आगे बढ़ायी। यह उल्लेख करने की आवश्यकता नहीं है कि आपको यह सूचना कम्पनी के पास उपलब्ध अन्य उपायों को प्रतिकूल प्रभावित किए बिना जारी की जा रही है।			
आवेदक/कों का नाम और पता ऋण खाता संख्या	ऋण राशि	मौज सूचना की तिथि एवं बकया राशि	सम्पत्ति/प्रतिभूत आसि का वर्णन
XOHEDES00003393312] HE02DES00000005000] XOHEDES00002700782] XOHEDES00002691025]. 1. दिनेश कुमार गुप्ता (आवेदक), भूतल, 134, पॉइंट ए –8, कालका जी एक्सटेंशन, दिल्ली 110019 2. पूनम गुप्ता (सह-आवेदक), भूतल, 134, पॉइंट ए –8, कालका जी एक्सटेंशन, दिल्ली 110019 3. अग्रवाल मेडिकोज (इसके प्रोप, दिनेश कुमार गुप्ता के माध्यम से) (सह-आवेदक), स्टील नंबर 2, सेक्टर 2 मार्केट, आर.के, पुरम, दिल्ली-110022	₹. 1,44,54,810 /—	12/01/2026 ₹. 1,04,86,764 /—	कालकाजी एक्सटेंशन, नई दिल्ली-110019 में स्थित संपत्ति संख्या. ए-134 का भू तल (टैरेस अधिकार, ड्राइव एवं और सीढ़ी के अधिकार नहीं), पॉइंट-8, परिसर 160 वर्ग मीटर ड्राइंग रूम के सामने, खुली कार पार्किंग समेत, जिसमें दो बेडरूम, एक ड्राइंग रूम, एक किचन, दो बाथरूम, पीछे ऑफन जिसमें दांवा, फिटिंग, अलग बिजली और पानी जैसी आवश्यक सुविधाएं और नीचे की जमीन में आनुपातिक अविभाजित और अविभाज्य फ्रीहोल्ड स्वामित्व अधिकार/हिस्सा है, साथ में भवन और सुविधा में दिए गए सामान्य सुविधा का उपयोग करने का अधिकार भी है।
ऋण खाता संख्या ML01 EDL00000096603 1. गुरविंदर सिंह (आवेदक), मकान नंबर, 282, तृतीय तल, हुडा मार्केट के पास, सेक्टर – 45, फरीदाबाद, हरियाणा— 121001 2. गुरविंदर सिंह (आवेदक), प्लॉट नंबर 32–33, मौजा आंखिर, जिला फरीदाबाद, हरियाणा—121001 3. रवनीत सिंह (सह-आवेदक), मकान नंबर, 282, तृतीय तल, हुडा मार्केट के पास, सेक्टर – 45, फरीदाबाद, हरियाणा— 121001 4. प्रमजोत कौर (सह-आवेदक), मकान नंबर, 282, तृतीय तल, हुडा मार्केट के पास, सेक्टर – 45, फरीदाबाद, हरियाणा— 121001 5. डीलक्स इंस्टीज (इसके प्रोप, गुरविंदर सिंह.एच के माध्यम से) (सह-आवेदक), प्लॉट संख्या 32 /जी-403, गली नंबर 4, एसजीएम नगर, फरीदाबाद, हरियाणा—121001	₹. 45,10,000.00	12/01/2026 ₹. 46,87,837.00	प्लॉट संख्या 32 और 33, कुल क्षेत्रफल 197 वर्ग गज, खसरा संख्या 65 का भाग, मु. किला संख्या 16 (7–9), 17 (519), 19/1 (6 2), 19/1/1 (0–2), 22/2/1 (3–5), 23 (80), 24 (80), 25 (8–0) खसरा संख्या 70 मु. किला संख्या 2 (2–4), 3 (7–18), 4(80), 5(8 0), 6(80), 7(7–3), 8(2–2), 14 (0–9), 5 (4–11), वाका मौजा अंबोहर, तहसील और जिला फरीदाबाद हरियाणा में स्थित। प्लॉट की सीमाएं: पूर्व – दूसरे की प्रॉपर्टी पश्चिम – सड़क 20 फीट चौड़ी, उत्तर – प्लॉट का बचा हुआ हिस्सा दक्षिण – प्लॉट का बचा हुआ हिस्सा
ऋण खाता संख्या ML01IGG000000116620 1. जोगिंदर सिंह (आवेदक), दाणी चितरसेन, बिलासपुर 146, गुडगांव, हरियाणा—122413 2. ममता देवी (सह-आवेदक), दाणी चितरसेन, बिलासपुर 146, गुडगांव, हरियाणा—122413	₹. 20,000,000	18/01/2026 ₹. 21,37,834.00	खेवट/ खाता नं. 2766/3110, मु. किला सं. 18 / / 20/4, 0-7, 30 / / 19/1, 10, 40 / / 2, 80, किले 3 तादारी 09 कनाल 07 मरला 30/1683 भाग बाकदार 0 कनाल 3 मरला 3 सरसई और खेवट/ खाता सं. 2787/3134, मु. किला सं. 30 / / 18-8=0, किले 1, तादारी 8=0, कनाल 27/1440, भाग बाकदार 0 कनाल 3 मरला, कुल तादारी 06 मरला 03 सरसई यानि, 190 वर्ग गज., जिसमें एक घर की तीन बनी हुई मंजिलें शामिल हैं, वाका रख्या बोहदरकला, तहसील टादारी, जिला गुडगांव
ऋण खाता संख्या ML01ZIA000000098362 1. मनीष सतपाल (आवेदक), अहमदनगर, बागपत, उत्तर प्रदेश – 250101 2. मनीष सतपाल (आवेदक), सी/ओ मनीष मिल्क स्टोर अहमदनगर, बागपत, उत्तर प्रदेश – 250101 3. काजल कर्मवीर (सह-आवेदक), अहमदनगर, बागपत, उत्तर प्रदेश – 250101 4. सुमन बलजोत (सह-आवेदक), अहमदनगर, बागपत, उत्तर प्रदेश – 250101 5. सतपाल बल्ले (सह-आवेदक), अहमदनगर, बागपत, उत्तर प्रदेश – 250101	₹. 21,40,000.00	12/01/2026 ₹. 22,83,365.00	आवासीय मकान, क्षेत्रफल 180 वर्ग गज यानी 150.50 वर्ग मीटर, गांव अहमदनगर खसरा नंबर 5, तहसील खेकड़ा, जिला बागपत, परगना बागपत में है, चौहद्दी : पूर्व :सड़क 20 फीट चौड़ी, पश्चिम – दूसरे की प्रॉपर्टी, उत्तर – सड़क 10 फीट चौड़ी, दक्षिण – श्री जगवीर की प्रॉपर्टी
ऋण खाता संख्या HE01GG000000081967 1. नीलम गोयल (आवेदक), अहमदनगर, बागपत, उत्तर प्रदेश – 250101 2. नीलम गोयल (आवेदक), अहमदनगर, बागपत, उत्तर प्रदेश – 250101 3. अमित गोयल (सह-आवेदक), किला नंबर 25 और 6, सेक्टर–96, एनएच352डब्ल्यू, डीटीडीसी वेयरहाउस के सामने, झुंड सराय वीरान, गुरुग्राम, हरियाणा—122505 4. निमल कुमार गोयल (सह-आवेदक), किला नंबर 25 और 6, सेक्टर–96, एनएच352डब्ल्यू, डीटीडीसी वेयरहाउस के सामने, झुंड सराय वीरान, गुरुग्राम, हरियाणा—122505	₹. 90,000,000	12/01/2026 ₹. 87,87,431.00	प्रथम तल, द्वितीय तल, तृतीय तल, छत के अधिकार के साथ आवासीय प्लॉट नंबर 24–ए., ब्लॉक 'बी', जिसका साइज 247 वर्ग मीटर (296 वर्ग गज) है, गुडगांव की सुशांत लोक फेज–I, नाम की आवासी कॉलोनी में है, जो गांव सरहौल, सुखराजी, चक्रपुर, कन्हाई और सलोखरा तहसील और डिस्ट्रिक्ट गुडगांव के आस-पास है, जिसकी चौहद्दी निम्नानुसार है – पूर्व–बी–24एच, पश्चिम –रौड, उत्तर–रौड, साउथ – बी–25जे
ऋण खाता संख्या XOHEELD00001546388 1. पवन कुमार (आवेदक), ए1/60, सुशांत लोक, फेज–II, सेक्टर – 55, गुडगांव, हरियाणा—122002 2. पवन कुमार (आवेदक), सी/ओ फास्ट एंड फ्यूयिंस ऑटोमोटिव शॉप नंबर 7 और 8, मेफील्ड गार्डन के पास, गुड अर्थ मॉल, साउथ सिटी रोड, गुडगांव, हरियाणा—122002 3. बेग राज (सह-आवेदक), ए 1/60, सुशांत लोक, फेज –II, सेक्टर – 55, गुडगांव, हरियाणा—122002 4. हरवती उर्फ हरबती (सह-आवेदक), ए1/60, सुशांत लोक, फेज –II, सेक्टर– 55, गुडगांव, हरियाणा—122002 5. दीपक (सह-आवेदक), ए 1/60, सुशांत लोक, फेज –II, सेक्टर – 55, गुडगांव, हरियाणा—122002	₹. 1,12,51,343.00	12/01/2026 ₹. 18,82,318.00	प्लॉट नंबर 80, ब्लॉक नंबर ए1, 163 वर्ग मीटर, सुशांत लोक फेज–II नाम की आवासीय कॉलोनी में है, जो गांव, घाटा, तहसील सोहना, जिला, गुडगांव, हरियाणा के अंदर और आसपास है, जिसकी चौहद्दी निम्नानुसार है – उत्तर–रौड, दक्षिण – प्लॉट नंबर ए1–31, पूर्व– प्लॉट नंबर ए1–59 पश्चिम–रौड
ऋण खाता संख्या ML01NOI00000076533, ML01NO00000092793 1. सतबीर सिंह (आवेदक), सूरज पुर, ग्रेटर नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश–201306 2. केशवती (सह-आवेदक), सूरज पुर, ग्रेटर नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश–201306 3. लविका (सह-आवेदक), सूरज पुर, ग्रेटर नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश–201306 4. सतबीर डेरी (इसके स्वामी सतबीर सिंह के माध्यम से) (सह-आवेदक), ग्राम सूरज पुर, परगना दादरी, नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश–201306 5. जयबीर (सह-आवेदक), सूरज पुर, ग्रेटर नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश–201306 6. राम कुमार (सह-आवेदक), सूरज पुर, ग्रेटर नोएडा, गौतमबुद्ध नगर, उत्तर प्रदेश–201306	₹. 20,000,000 /—	18/01/2026 ₹. 21,53,457.00	खेत नंबर 74 से 212 वर्ग गज और खेत नंबर 78 से 100 वर्ग गज में फैला आवासीय प्लॉट, कुल एरिया 312 वर्ग गज यानी 260.86 वर्ग मीटर, जो सूर, जपुर गांव, परगना दादरी, तहसील और जिला गौतम बुद्ध नगर, उत्तर प्रदेश में स्थित है, जिसकी चौहद्दी निम्नानुसार है – पूर्व में – विक्रेता का प्लॉट, पश्चिम में – सड़क 20 फीट चौड़ी, उत्तर में – विक्रेता का प्लॉट, दक्षिण में – विक्रेता का प्लॉट
ऋण खाता संख्या XOHEELD00001525456, XOHEDEF00002359061 1. योगेंद्र सांगवान (आवेदक), एच. नं. 144, सेक्टर–45, गुडगांव, हरियाणा—122003 2. योगेंद्र सांगवान (आवेदक), सी/ओ साइनेज पार्दर्न 30, हंस एक्सेल, गुडगांव, हरियाणा—122022 3. अनु डाका (सह-आवेदक), एच. नं. 144, सेक्टर–45, गुडगांव, हरियाणा—122003 4. साइनेज पार्दर्न (प्रॉपर्टी योगेंद्र के माध्यम से) (सह-आवेदक), एच. नं. 144, सेक्टर–45, गुडगांव, हरियाणा—122003	₹. 76,86,231.00	12/01/2026 ₹. 21,28,812.00	आवासीय प्लॉट नंबर 144, सेक्टर 46, एरिया 226.80 वर्ग मीटर, गुडगांव, हरियाणा
तिथि : 12, 13-01-2026 स्थान : दिल्ली/एनसीआर		प्राधिकृत अधिकारी चौलामंडलम इन्वेस्टमेंट एण्ड फायनैंस कम्पनी लिमिटेड	

यूको बैंक		UCO BANK			
(समान आपके विश्वास का)		(Honors your trust)			
लॉकर तोड़ने का नोटिस		दिनांक: 06.12.2025			
यूको बैंक, डी-2/4, मॉडल टाउन (0230), नई दिल्ली-110009					
बैंक के द्वारा रिहाई में उपलब्ध, नवीनतम पते पर बार-बार अनुस्मारक करने के बावजूद, अतिरिक्त लॉकर किराए का भुगतान नहीं किया गया है इसलिए बैंक ने निम्नलिखित ग्राहकों के लॉकरों को तोड़ने का फैसला किया है। यदि निम्नलिखित ग्राहक इस नोटिस के 15 दिनों के भीतर सम्बन्धित शाखा से सम्पर्क करने में सफल रहता है, तो लॉकर तोड़ दिए जायेंगे और लॉकरों में रखी गई सामग्री का विक्रय बैंक के दिशा निर्देश अनुसार कर दिया जाएगा।					
लॉकर विवरण					
क्र.सं.	शाखा	लॉकर सं.	ग्राहक का नाम	देय राशि	ग्राहक का पता
1.	मॉडल टाउन नई दिल्ली	MA993	शिवचरण	₹. 20,704 + जुर्माना शुल्क	बार 88 मॉडल टाउन 3 नई दिल्ली-110009
2.	मॉडल टाउन नई दिल्ली	MA950	रंदा कपूर	₹. 17,584 + जुर्माना शुल्क	डी 13/12 मॉडल टाउन 3, नई दिल्ली-110009
3.	मॉडल टाउन नई दिल्ली	LA938	अजय कुमार	₹. 14,761 + जुर्माना शुल्क	जी 241 गली नंबर 7 तिव गविर रोड लखन नगर, दिल्ली-110042
4.	मॉडल टाउन नई दिल्ली	LA899	बृजभोगन गुप्ता	₹. 16,884 + जुर्माना शुल्क	एच 14/10 मॉडल टाउन 3 नई दिल्ली-110009
5.	मॉडल टाउन नई दिल्ली	KA779	इरीश खेरा	₹. 22,814 + जुर्माना शुल्क	158 टैगोर पार्क मॉडल टाउन 3 नई दिल्ली-110009
6.	मॉडल टाउन नई दिल्ली	LA906	पूजा रोहरान	₹. 35,602 + जुर्माना शुल्क	3-4/77 अशोक विहार फेज 2 नई दिल्ली-110082
7.	मॉडल टाउन नई दिल्ली	GA451	रीना गुप्ता	₹. 16,774 + जुर्माना शुल्क	मकान नंबर-ई / 18 मॉडल टाउन मुजली नगर, दिल्ली-110008
8.	मॉडल टाउन नई दिल्ली	AA011	रामपाल सिंह	₹. 16,886 + जुर्माना शुल्क	डी 10/10 मॉडल टाउन 3 नई दिल्ली-110009
9.	मॉडल टाउन नई दिल्ली	EA353	महाराणी सेठ	₹. 17,288 + जुर्माना शुल्क	एच –8/6 मॉडल टाउन 2 नई दिल्ली-110009
10.	मॉडल टाउन नई दिल्ली	EA315	अनिल कुमार आनंद	₹. 7,817 + जुर्माना शुल्क	बी 16/17 मजलिफ पार्क बार्बर नगर दिल्ली-110033.
11.	मॉडल टाउन नई दिल्ली	DA244	राजीव वर्मा	₹. 13,823 + जुर्माना शुल्क	ए-67 गुजरवाला टाउन नई दिल्ली-110009.
12.	मॉडल टाउन नई दिल्ली	BG114	पूनम शर्मा	₹. 87,281 + जुर्माना शुल्क	डी 14 A/18 मॉडल टाउन 3 नई दिल्ली-110009.
13.	मॉडल टाउन नई दिल्ली	AA031	आरती नारंग	₹. 18,370 + जुर्माना शुल्क	601 मुखर्जी नगर मॉडल टाउन 3, नई दिल्ली-110009.
14.	मॉडल टाउन नई दिल्ली	HA537	पुष्पा देवी	₹. 11,807 + जुर्माना शुल्क	128 किला मोहम्मद नॉर्थ रोड दिल्ली-110023.
15.	मॉडल टाउन नई दिल्ली	HA604	मनीष जैन	₹. 16,371 + जुर्माना शुल्क	सी –68/687 फली मॉडल गली नंबर 12 मजलिफ पार्क, दिल्ली-110033
16.	मॉडल टाउन नई दिल्ली	IB677	गायत्री देवी अग्रवाल	₹. 28,128+ जुर्माना शुल्क	सी –17 सत्यवती कॉलोनी अशोक विहार फेज 3, दिल्ली-110082
17.	मॉडल टाउन नई दिल्ली	JA718	राजेश गांधी	₹. 14,340 + जुर्माना शुल्क	बी –16 मॉडल एक्सेल एनएच नंकी दिल्ली-110033
18.	मॉडल टाउन नई दिल्ली	LA869	भूपिंदर	₹. 10,882 + जुर्माना शुल्क	बी –2802 पार्ड 1 गुजरवाला टाउन मॉडल टाउन 3, दिल्ली-110009
19.	मॉडल टाउन नई दिल्ली	EA342	सुमन कोहली	₹. 6,372 + जुर्माना शुल्क	सी –18 मॉडल एक्सेल मॉडल टाउन 3, दिल्ली-110009
20.	मॉडल टाउन नई दिल्ली	MA966	सुधीर जैन	₹. 16,772 + जुर्माना शुल्क	एच –12/2 मॉडल टाउन 3 नई दिल्ली-110009
21.	मॉडल टाउन नई दिल्ली	MA949	नैना चोपड़ा जसपाल चोपड़ा	₹. 23,113 + जुर्माना शुल्क	ई –2/10 मॉडल टाउन 2 नई दिल्ली-110009.
22.	मॉडल टाउन नई दिल्ली	MA1022	रघनीशा खन्ना	₹. 20,082 + जुर्माना शुल्क	सी-168 अशोक विहार फेज 1 नई दिल्ली-110009
23.	मॉडल टाउन नई दिल्ली	KA770	जितेंद्र छाबड़ा	₹. 18,240 + जुर्माना शुल्क	एच-14/88 मॉडल टाउन दिल्ली-110009.
24.	मॉडल टाउन नई दिल्ली	LA895	हर्षराज	₹. 20,803 + जुर्माना शुल्क	एच-16/10ए मॉडल टाउन 3 नई दिल्ली-110009
25.	मॉडल टाउन नई दिल्ली	GA484	राज रानी सचदेवा	₹. 16,988 + जुर्माना शुल्क	एच-11/13 मॉडल टाउन 2 दिल्ली-110009
26.	मॉडल टाउन नई दिल्ली	GA523	नरेश गोयल सुनम गोयल	₹. 23,194 + जुर्माना शुल्क	फे-बी-280 नॉर्थ एक्सेल गौतमपुर, नई दिल्ली-110034
27.	मॉडल टाउन नई दिल्ली	CA215	दीपक नारंग शीला नारंग	₹. 17,143 + जुर्माना शुल्क	बी-231 केवला नगर नई दिल्ली-110009
28.	मॉडल टाउन नई दिल्ली	JA748	उषा रानी रघुनाथ दास	₹. 14,387+ जुर्माना शुल्क	75-बी केवला नगर दिल्ली-110009
29.	मॉडल टाउन नई दिल्ली	IA664	किरण मल्लोत्रा कपिल मल्लोत्रा	₹. 9,089+ जुर्माना शुल्क	बी 1/39 अशोक विहार फेज 2 दिल्ली-110082
30.	मॉडल टाउन नई दिल्ली	MA1009	रीणा गुप्ता	₹. 10,910+ जुर्माना शुल्क	फे –31/30 मॉडल टाउन दिल्ली-110009
31.	मॉडल टाउन नई दिल्ली	IA634	संजीव कुमार मीनाक्षी वत्स	₹. 26,089+ जुर्माना शुल्क	डी-87 आनापुर कॉलोनी दिल्ली-110033
32.	मॉडल टाउन नई दिल्ली	IA626	हमीत कौर परमिंदर सिंह	₹. 16,436+ जुर्माना शुल्क	डी-3/18 मॉडल टाउन 3 दिल्ली-110009
33.	मॉडल टाउन नई दिल्ली	EA329	कौशल्या महरोत्रा रायन महरोत्रा	₹. 22,864+ जुर्माना शुल्क	ए –2/22 मॉडल टाउन 3 दिल्ली-110033
34.	मॉडल टाउन नई दिल्ली	FA431	सावित्री देवी जीवन रानी जालान	₹. 27,880+ जुर्माना शुल्क	ए 1/628 सेक्टर 6 रोहिणी दिल्ली-110085
35.	मॉडल टाउन नई दिल्ली	CA182	रुक्मिणी देवी अरुणा बालिया	₹. 20,167+ जुर्माना शुल्क	एच 14/14 मॉडल टाउन 3 दिल्ली-110009
36.	मॉडल टाउन नई दिल्ली	IA683	नारायणलाल	₹. 13,841+ जुर्माना शुल्क	बी 41 केवला नगर दिल्ली-110033
37.	मॉडल टाउन नई दिल्ली	IA680	सिद्धेश्वरी चौधरी	₹. 22,462+ जुर्माना शुल्क	एच –8/10 मॉडल टाउन 3 दिल्ली-110009
38.	मॉडल टाउन नई दिल्ली	KA836	सुष्मा गुप्ता	₹. 18,703+ जुर्माना शुल्क	89 फोर्सेवर नगर आजापुर नई दिल्ली-110033
39.	मॉडल टाउन नई दिल्ली	KA843	परमीलाल	₹. 20,314+ जुर्माना शुल्क	बी –2/18 मॉडल टाउन 3 नई दिल्ली-110009
40.	मॉडल टाउन नई दिल्ली	LA912	कृष्णा आहूजा	₹. 18,844+ जुर्माना शुल्क	एच –27 मॉडल टाउन 3 नई दिल्ली-110009
41.	मॉडल टाउन नई दिल्ली	MA982	राधिका सेठी	₹. 11,018+ जुर्माना शुल्क	जी –3/82 मॉडल टाउन 3 नई दिल्ली-110009
42.	मॉडल टाउन नई दिल्ली	LA883	इकबालजीत सिंह चावला	₹. 18,218 + जुर्माना शुल्क	प्लॉट नंबर 25 फार्म सोसाइटी प्लॉट नंबर 8 सेक्टर 13 रोहिणी दिल्ली-85
43.	मॉडल टाउन नई दिल्ली	DA254	चित्रा भूषण	₹. 16,245 + जुर्माना शुल्क	डी –13/ ए-10 मॉडल टाउन 3 नई दिल्ली-110009
44.	मॉडल टाउन नई दिल्ली	DA267	मोहिंदर पॉल कलकड़	₹. 10,880 + जुर्माना शुल्क	मकान नंबर 18 ब्लॉक 8 जीफ सिंग फील्ड कॉलोनी फरीदाबाद अमर नगर फरीदाबाद-08
45.	मॉडल टाउन नई दिल्ली	DA280	रंजू शर्मा	₹. 25,104 + जुर्माना शुल्क	एच 3/23 मॉडल टाउन 3 नई दिल्ली-110009
46.	मॉडल टाउन नई दिल्ली	KA844	संद्र कांत मोदी	₹. 16,089 + जुर्माना शुल्क	डी 83 1 मॉडल एक्सेल नई दिल्ली-110009
47.	मॉडल टाउन नई दिल्ली	MA947	विनोद शर्मा	₹. 21,773 + जुर्माना शुल्क	बीडी-ए शालीमार बाग नई दिल्ली-110088
48.	मॉडल टाउन नई दिल्ली	CA167	मीनाक्षी	₹. 12,882 + जुर्माना शुल्क	82 टुल सिंह सिडिंग खैर पार्क दिल्ली-110064
49.	मॉडल टाउन नई दिल्ली	EA316	सारिका कटारिया	₹. 13,834 + जुर्माना शुल्क	डी –3/18 मॉडल टाउन 3 दिल्ली-110009
50.	मॉडल टाउन नई दिल्ली	IA641	रौलेन्द्र कुमार	₹. 16,802 + जुर्माना शुल्क	ए 2/17 मॉडल टाउन 3 नई दिल्ली
51.	मॉडल टाउन नई दिल्ली	IA631	शिखोमा बरारिया	₹. 16,874 + जुर्माना शुल्क	एच 14/64 मॉडल टाउन 3, नई दिल्ली-110009
52.	मॉडल टाउन नई दिल्ली	EA342	सुमन कोहली	₹. 6,372 + जुर्माना शुल्क	सी 18 मॉडल एक्सेल नई दिल्ली-110009
53.	मॉडल टाउन नई दिल्ली	EA346	मधुर गोयिया	₹. 18,836 + जुर्माना शुल्क	जी 3/31 गार्डन खैर मॉडल टाउन 3 नई दिल्ली-110009
54.	मॉडल टाउन नई दिल्ली	AA008	चित्रा भूषण	₹. 15,828 + जुर्माना शुल्क	डी 13-1/10 मॉडल टाउन 3 नई दिल्ली-110009
55.	मॉडल टाउन नई दिल्ली	BA127	विद्यावती प्रीतपाल सिंह	₹. 20,828 + जुर्माना शुल्क	एच –3/17 मॉडल टाउन 3 नई दिल्ली-110009
56.	मॉडल टाउन नई दिल्ली	EA334	इंदरवीर सिंह सेनी	₹. 17,827 + जुर्माना शुल्क	एच 3/20 पॉली मॉडल नैनीताल नगर के पास मॉडल टाउन 3 नई दिल्ली-110009
57.	मॉडल टाउन नई दिल्ली	CA157	अजीत कोहली	₹. 20,807 + जुर्माना शुल्क	42 शिवाजी नगर दिल्ली-110002
58.	मॉडल टाउन नई दिल्ली	DA300	मनमोहिनी जीर सवित्री देवी	₹. 24,189 + जुर्माना शुल्क	डी –1/17 मॉडल टाउन 2 नई दिल्ली-110009
रयान: नई दिल्ली दिनांक: 22.01.2026		यूको बैंक, मॉडल टाउन (0230) शाखा, नई दिल्ली-110009		हस्ता/ शाखा प्रमुख,	

GENERAL NOTICE

It is to be informed by my client LALCHAND, having branch at Bikaner, that the Smt. Pooja Agnani W/o Prakash Agnani & S/o Dhanya Agnani S/o Ravi Prakash Agnani Residential property, measuring 394.3 Sq. Feet & First Floor area measuring 96.3 Sqft Situated at Mohalla Hanuman Hattia, Bikaner. The said property has four boundaries, described as follows: north side W/o Shantini Singh & Gali & Rastar Street, South Side Plot Mark A Andrali Lal For Sarafai Gali & Sarafai Gali, S. D. East Side Rasta & West Side Dada Jodhasi. The entire property measures 128.11 Sq. Yards (20) was purchased by Bames Singh from Sarafai Ram through registered sale deed on dated 18/08/1992, thereafter Bames Singh sold the said property to Hanuman Singh, Son of Anand Lal & Chagan Lal on dated 31/05/1991, thereafter they divided the said property through the court order passed on 20/05/1997 and Final Decree 24/02/2005 by Hon'ble District Judge, Bikaner. The said property was divided into four parts, each measuring 128.11 Sq. Yards (20) and each part was allotted to one of the four parties. The said property is now being sold by the owner of said property, thereafter Chagan Lal purchased the said property to his son LALCHAND through registered sale deed dated 18/03/2023 thereafter Chagan Lal died on dated 18/03/2023, thereafter LALCHAND has affected the said property to his grand son and daughter in law through registered gift deed on dated 22/08/2025. Smt. Pooja Agnani & S/o Dhanya Agnani & S/o Ravi Prakash Agnani are the legal heirs of the said property from LALCHAND Branch Office Bikaner. If any person has any objection in concern of mortgaged property then he must inform in writing within 15 days from date of publication of public notice on above mentioned address, otherwise no objection will be acceptable.

Manoj Modi, Advocate
315, 3rd Floor, Shanti Tower, Bikaner
Mobile No. 9828584271

CURAJ/R/F172/Recit./2026/3544 & 3562 Date: 21.01.2026

Teaching Positions (Contractual)

Walk-in-Interview

04 Assistant Professor (Contractual)
Management and Computer Science Faculty
(For Online Distance Learning)
and Department of Sports Psychology

For more information visit www.curaj.ac.in Registrar

MANAPPURAM HOME FINANCE LIMITED
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
Regd. Office: 6/56 A, Padmarajabai Building, Near Sreenasa Swami Temple, Cherpu - Thrissur Road, Thrissur, Kerala 686067 | Phone No.: 0487-3520504, Website: www.manappuramhomefinance.com

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of Manappuram Home Finance Ltd ("MANHF") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrower and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/ Loan Account No./ Branch	Description of Secured Asset(s) in Respect of Which Interest Has Been Created	Date of Demand Notice sent & Outstanding Amount	Date of Possession
1	Saroj Devi, Suresh Kumar, JH/101/00015702/ Jaipur	Plot With Patta 1591, Ward No. 11, Tehsil Sangaria, Hanumangarh, Area: 302.4 Sq. Feet. Within The Jurisdiction of Nagar Palika, Hanumangarh, And Within The Limits of Sub-Registrar, Sangaria, Rajasthan, Pin: 335083, East-Road 01 Km, West-Road of Jamnal Singh, South-Road of Subhash Chandra, North-Road of Ashok Kumar	20-10-2025 & Rs. 340243/-	20-01-2026
2	Jasveer Singh, Par Singh, Reshm Singh, JH/101/00043137/ Alwar	Residential Land of Plot (Patta No. 19) Admeasuring 140.00 Sq. Yd. A Bandhli, Kothi, Ramgarh, Alwar, Rajasthan - 301026, East-Ashar Chapra of Muldhar Singh, West-Ashar Chapra of Chanchal Singh, South-Ashar Chapra of Raju Urf Rajkumar, North-Ashar Chapra of Surjan Singh & Rasta	20-10-2025 & Rs. 365350/-	20-01-2026

Date: 23rd January 2026 Place: RAJASTHAN Sd/- Authorized Officer Manappuram Home Finance Ltd

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IFL Home Finance Limited (Formerly known as India Infodine Housing Finance Ltd.) (IFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IFL HFL for an amount as mentioned herein under with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower delays the dues of the "IFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall be sold or transferred by "IFL HFL" and no further step shall be taken by "IFL HFL" for transfer or sale of the secured assets.

Name of the Borrower (s)/Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Due	Date of Demand Notice	Date of Possession
Mr. Raja Ram, Mrs. Sanju Devi, Mr. Daily Work (Prospect No. I10319073)	Property Under Khassa No. 1396, Village, Shrivastar Nagar, Tehsil Mundana, District Alwar, Rajasthan, 301026 - India Area Admeasuring In Sq. Ft.: Property Type: Land Area, Built-Up Area, Carpet Area Property Area: 4896.00, 1183.00, 780.00	Rs. 316446.53/- Rupees Nine Lakh Sixteen Thousand Four Hundred Sixty Six Only	12-09-2025	20/01/2026
Mr. Raju Meena Mrs. Manju Devi (Prospect No. I10323377)	Patta No. 35, Book No. 32, Near Government School, Village Pali Ka Vas, Munpur, Ramgarh, Alwar, Rajasthan, 301026 - India Area Admeasuring In Sq. Ft.: Property Type: Land Area, Carpet Area, Built-Up Area Property Area: 1183.00, 500.00, 307.00	Rs. 441285/- Rupees Four Lakh Forty One Thousand Two Hundred Eighty Five Only	15-09-2025	20/01/2026
Mr. Krishn Kumar, Mr. Lalchand Mrs. Kamalabai Krishna Dary Ram (Prospect No. I10323467)	Patta No. 08, Book No. 34, Near Government School, Village Dabri, Ramgarh, Alwar, Rajasthan, 301026 - India Area Admeasuring In Sq. Ft.: Property Type: Land Area, Carpet Area, Built-Up Area Property Area: 698.00, 320.00, 485.00	Rs. 431919/- Rupees Four Lakh Thirty One Thousand Eight Hundred Ninety Two Only	15-09-2025	20/01/2026
Mr. Santosh Jomwal Mrs. Yashoda Jomwal Neeru And Neeru Contractor (Prospect No. I10373841)	Part Of Kh No 677, Plot No.16, Situated Rawat Nagar, Boraj, Boraj, Kaza (C), Ajmer, Ajmer, Rajasthan, India, 303002 Area Aqm, In Sq. Ft.: Property Type: Land Area, Carpet Area, Built Up Area Super, Built Up Area Property Area: 750.30, 900.00, 750.00, 650.00	Rs. 2513881/- Rupees Twenty Five Lakh Eight Thousand Eight Hundred Eighty One	09-10-2025	20/01/2026
Mr. Rav Kumar, Sanu Mrs. Chandan Mrs. Gayatri Devi Ganesh Puri Bhadani (Prospect No. I10323900)	Mu No 81485, House No 25, Gali No 03, Jambalura Bawer City Dist. Ajmer, Rajasthan, 305901 - India Area Admeasuring (In Sq. Ft.): Property Type: Land Area, Carpet Area, Built-Up Area Property Area: 720.00, 160.00	Rs. 2819562/- Rupees Twenty Eight Lakh Eight Thousand Five Hundred Twenty Two Only	09-10-2025	19/01/2026
Mr. Raj Kumar Yadav Mrs. Subia Devi (Prospect No. I10325775)	Khassa No. 61, Area Admeasuring 2800 Sq Ft. Village Bhikhawan Tehsil Mundawar, District Alwar, Rajasthan, 301007 India Area Admeasuring (In Sq. Ft.): Property Type: Land Area, Built Up Area Property Area: 2900.00, 833.20, 30.00	Rs. 694154/- Rupees Six Lakh Ninety Four Thousand One Hundred Fifty Four Only	08-10-2025	20/01/2026

For further details please contact to Authorized Officer at Branch Office: Ambition Tower, Plot No. D-4/65, Offices No. 307, 310, 312, Mahan Koi Chauraha, Agarwal Circle, Subhash Marg-C-Scheme, Jaipur - 302001 or Corporate Office: Plot No. 38, Phase-VI, Udyog Vihar, Gurgaon, Haryana, India-122002
Place: Jaipur, Date: 23.01.2026 Sd/- Authorized Officer, For IFL Home Finance Ltd

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S KAMAL SPONGE STEEL & POWER LTD. OPERATING IN STEEL AND POWER SECTOR AT SATNA (MADHYA PRADESH) HUDA CITY CENTRE (NOIDA) & JAIPUR (RAJASTHAN)
(Under sub-section (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN LLP No.
2.	Address of the registered office
3.	URL of website
4.	Details of place where majority of fixed assets are located
5.	Installed capacity of main products/ services
6.	Quantity and value of main products/ services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL
9.	Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL
10.	Last date for receipt of expression of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and request for resolution process to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Process email id to submit Expression of Interest

Date: 22.01.2026 Place: Jaipur

Pawan Kumar Sharma
Resolution Professional
Reg. No. IBB/PA-001/1P-P01679/2019-22/2012845
Authorization of Assignment (APA)- AA/1/12845/2019-22/1225/08612 valid upto 31.12.2026
Registered Address - 19, Miap Nagar, Tonk Road, Jaipur 302018
Communication Address - 803-804, V-Jai City Point, Anand Nagar, C-Scheme, Jaipur 302001
For Kamal Sponge Steel and Power Limited

Canara Bank BRANCH : ARM JAIPUR

POSSESSION NOTICE [SECTION 13(4)]
(For Immovable Property)

Whereas:

The undersigned being the Authorized Officer of the Secured Creditor, Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 25-08-2025 calling upon the borrowers **Shri Mohan Lal Meena and Smt Shanti Devi Meena** to repay the amount mentioned in the notice, being **Rs. 47,20,335.28 (Rupees Forty Seven lakhs Twenty Thousand Three Hundred Thirty Five and paise Twenty Eight)** plus expenses thereon as on 25-08-2025 plus further interest and expenses thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13(4) of the said Act, read with Rule 8 & 9 of the said Rule on 21-01-2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for amount of **Rs. 47,20,335.28 (Rupees Forty Seven lakhs Twenty Thousand Three Hundred Thirty Five and paise Twenty Eight)** plus expenses thereon as on 25-08-2025 plus further interest and expenses thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Flat No 910, Gurupragya Sumeru, 9th Floor, Super Built up Area 1241 Sqft, Plot no 7, Green Triveni Residential Scheme, Village Neendur, Teh- Amer, Near Suncity, Harmara, Sikar Road Jaipur Rajasthan in the name of **Shri Mohan Lal Meena & Smt Shanti Devi Meena**

Date : 21.01.2026, Place : Jaipur Authorised Officer, Canara Bank

Canara Bank BRANCH : ARM JAIPUR

POSSESSION NOTICE [SECTION 13(4)]
(For Immovable Property)

Whereas:

The undersigned being the Authorized Officer of the Secured Creditor, Canara Bank under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 25-08-2025 calling upon the borrowers **Shri Mahesh Kumar Saini and Smt Vimal Saini** to repay the amount mentioned in the notice, being **Rs. 37,65,713.06 (Rupees Thirty Seven Lakhs Sixty Five Thousand Seven Hundred Thirteen and Paise Six Only)**, plus expenses thereon as on 25-08-2025 plus further interest and expenses thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on 21-01-2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Canara Bank for an amount of **Rs. 37,65,713.06 (Rupees Thirty Seven Lakhs Sixty Five Thousand Seven Hundred Thirteen and Paise Six Only)**, plus expenses thereon as on 25-08-2025 plus further interest and expenses thereon.

The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

Flat No 610, Gurupragya Sumeru, 6th Floor, Plot No 7, Super Builtup Area 1241 Sqft, Plot no 7, Green Triveni Residential Scheme, Village Neendur, Teh- Amer, Near Suncity, Harmara, Sikar Road Jaipur Rajasthan in the name of **Shri Mahesh Kumar Saini**

Date : 21.01.2026, Place : Jaipur Authorised Officer, Canara Bank

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
Corporate Office: Kohinor Square, 47th Floor, N.C Kelkar Marg, R.G. Gadkari Chowk, Dadar(W), Mumbai 400028, Tel: 022-69231111/9833546349

Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The Act)

Name of Borrower(s) (A)	Outstanding Amount(Rs.) (B)
LOAN ACCOUNT NO. (Loan Facility No. 1) HHLJDO00046986, Loan Facility No. 2) HHLJDO00046985) Shyam Lal Sankhni	Rs. 20,67,779/- (Rs Twenty Lakhs Sixty-Seven Thousand Seven Hundred Seventy-Nine Only) as on 13.01.2026. Plus, interest and other charges w.e.f 14.01.2026.

Date of NPA (C) 03.02.2025

Particulars of Mortgaged Property(ies) (D): All that part and parcel of the EAST PART OF RESIDENTIAL PLOT NO. 2, And eastern Part OF NORTH PART of plot No. 1, MEASURING area 540 S.Q. ft. 60 sq. yard INCLUDING RESIDENTIAL HOUSE, KHASRA No. 276, VILLAGE BASNI MALIYAN, TEHSILDISTRICT JODHPUR 342001, RAJASTHAN

The above-named borrower(s) have failed to maintain the financial discipline towards the loan account(s) and as per books of accounts maintained in the ordinary course of business by the Company, Column B indicates the outstanding amount.

Due to persistent default in repayment of the Loan amount on the part of the Borrower(s) the above said loan account has been classified by the Company as Non-Performing Asset on 03.02.2025 within the guidelines relating to assets classification issued by Regulating Authority. Consequently, notices dated 16.01.2026 under Section 13(2) of the Act were also issued to each of the borrowers.

The Company called upon you the above named Borrower(s) to discharge in full his/her liabilities towards the Company by making the payment of the entire outstanding dues indicated in Column B above including up to date interest, costs, and charges within 60 days from the date of publication of this notice. Failing which, the Company shall be entitled to take further action under the provisions of SARFAESI Act & Rules made thereunder including but not limited to possession of the Mortgaged Property mentioned in Column D above and shall also take such other actions as are available to the secured creditor under any other law.

Please note that in terms of provisions of sub-Section (8) of Section 13 of the SARFAESI Act, "A borrower can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Secured Creditor only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Further it may also be noted that in case Borrower fails to redeem the secured asset with aforesaid legally prescribed time frame, Borrower may not be entitled to redeem the property."

In terms of provision of sub-Section (13) of Section 13 of the SARFAESI Act, you are hereby prohibited from transferring, either by way of sale, lease or otherwise (other than in the ordinary course of his business) any of the secured assets referred to in the notice, without prior written consent of secured creditor.

Authorised Officer:
Place: RAJASTHAN For: OMKARA Assets Reconstruction Private Limited
Date: 19.01.2026 (In its capacity as a Trustee of OMKARA PS 22/2024-25 Trust)

IDFC FIRST Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited)
CIN : L65110T2014PLC097792
Registered Office:- KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr. No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
1	138462145	LOAN AGAINST PROPERTY	20.12.2025	7,26,395.73/-

NAME OF BORROWERS AND CO-BORROWERS : 1.TARA CHAND 2.PURNI DEVI

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING PATTANO. 12, ADMEASURING 300 SQ. YARDS, VILLAGE FADANPURA, GP DADUNDA, TEHSIL RAMGARH, SEKHAWATI, PS FATEHPUR, SIKAR RAJASTHAN PIN CODE - 332301, AND BOUNDED BY AS: EAST: SELF LAND THEN ROAD, NORTH: SAMLAITI GALI THEN HOUSE OF FULARAM & SUNIL KUMAR, WEST: SELF LAND & LAND OF JAGNARAM, SOUTH: AAM RASTA

Sr. No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
2	26627829	LOAN AGAINST PROPERTY	30.12.2025	3,47,768.64/-

NAME OF BORROWERS AND CO-BORROWERS : 1.PAPPU RAM YOGI 2.PISTA DEVI

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF THE PLOT AT PATTANo. 5/89-50, ADMEASURING 150 SQ. YARDS, WARD NO. 4, JOGIO KA MOHALLA, GRAM RAJNOUTA, GRAM PANCHAYAT- RAJNOUTA, PANCHAYAT SAMITI: KOTPUTLI, JAIPUR, RAJASTHAN, AND THE SAID PROPERTY IS BOUNDED BY AS: EAST: ROAD 30 FT. WIDE, WEST: LAND OF JAMIL SINGH, NORTH: DHANI MEENA WALL, SOUTH: GUWADI RAMNIWAS JOGI HOUSE

Sr. No.	Loan Account No.	Type of Loan	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice
3	59356374	LOAN AGAINST PROPERTY	30.12.2025	6,13,162.35/-

NAME OF BORROWERS AND CO-BORROWERS : 1. RAM LAL GADRI 2. DALI BAI GADARI

PROPERTY ADDRESS : ALL THAT PIECE AND PARCEL OF PLOT WITH PATTANo. 3303, PLOT AREA 1332 SQ. FT., SITUATED AT AABADI ARAJI No. 439, VILLAGE: CHIDANGA KHERI, GRAM PANCHAYAT: SANSARA, PANCHAYAT SAMITI: RAILMAGRA, DISTRICT: RAJSAMAND, RAJASTHAN-313329, AND BOUNDED AS: EAST: HOUSE OF SHANKAR LAL GADRI NORTH: AAM RASTA, WEST: HOUSE OF BADRI LAL GADRI, SOUTH: SELF BADA

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC FIRST Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/- Authorized Officer
Date : 23.01.2026 IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC FIRST Bank Limited and presently known as IDFC FIRST Bank Limited)
Place : RAJASTHAN

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office : 1st floor, Soni Tower, Road No. 2, Near Meo Boarding, Alwar - 301001
Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(b) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002

ICICI Home Finance Company Limited (ICICI HFC) conducted several e-Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase the said property for an amount of Rs. 3,00,000/- . Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction	One Day Before Auction Date	SARFAESI Stage
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)
1.	Satish Kumar Bhat (Borrower) Sangita Bhat (Co-Borrowers) NHBUD00001268058	Flat No. 401 On Fourth Floor In Tower C Of The Building Known As Kalka Royal Residency Being The Group Housing Land In Khosla No. 231 Of Village - Thoda Tehsil - Tijara Dist. Alwar- Rajasthan	Rs. 35,18, 924.15/-	Rs. 3,00, 000/-	February 02, 2026 11:00 AM	February/ 09, 2026 02:00 PM	Physical Possession before 04:00 PM	Physical Possession

The online auction will be conducted on website (URL Link- <https://BidDeal.in>) of our auction agency ValueTrust Capital Services Private Limited. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article on or before February 07, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at the branch office address mentioned on top of the article.

The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(b) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com>.

Date : January 23, 2026 Authorized Officer, "ICICI Home Finance Company Limited"
Place : Alwar CIN Number:- U65922MH1999PLC120106

TATA CAPITAL LIMITED
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the Tata Capital Ltd., (hereinafter referred to as "TCL - Transferee") through Tata Capital Financial Services Ltd. (hereinafter referred to as TCFSL - Transferee) vide Orders dated 24th November 2023 passed by National Financial Tax Tribunal, Mumbai vide scheme of arrangement a/greed between Tata Capital Financial Services Limited ("TCFSL" as Transferees and Tata Capital Limited ("TCL" as Transferee under the provisions of Sections 230 to 232 r/w Section 66 and other applicable provisions of the Companies Act, 2013 ("said Scheme") having our registered office at 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrowers, having failed to repay the amount, notice is hereby given to the borrowers, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 9 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Tata Capital Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

Sr. No.	Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount & Date of Demand (Notices)	Date of Possession
1.	TCFLA0001261000 1287508 2	1. Neelashan Creation Through Its Proprietor Anita Agarwal, 2. Anita Amit Kumar Agarwal, 3. Deen Dayal Agarwal, 4. Amit Kumar Agarwal 5. Ravi Agarwal having address at: Shop No. 8093, Shop No. 8109 to 8112, Shop No. 8129 to 8132, Millennium Textile Market - 4, Bhalenag, Surat, Gujarat - 394210 Also Add: Patta No.1112, Kharsa No. 1203, Ward No.33, Sekhpura Mohalla, Near Bachpan Hospital, Tehsil - Sikar, Dist. Sikar, Rajasthan - 332001 Also Add: E-308, Aashirwad Palace, Jivkar Nagar, Near Bhatu Char Rasta, Surat, Gujarat - 395007	Rs. 1,36,22,956/- (Rupees One Crore Thirty Six Lakh Twenty Two Thousand Nine Hundred and Fifty Six Only) in TCFLA0001261000 12875082 as on 04-09-2025 Demand Notice dated 04th September 2025	17th January 2026

Description of Secured Assets/Immovable Properties : Ward No. 33, Mohalla Shekhpura, Near Bachpan Hospital, having area of 250.11 sq. mtr, Patta No.1112, Kharsa No. 1203, Tehsil - Sikar, Dist. Sikar, Rajasthan - 332001

Sd/- Authorized Officer, For Tata Capital Ltd
Date: 23.01.2026 Place: Gujarat

Bank of Baroda Branch: Main Road, Asop, District Jodhpur E-mail: dbasop@bankofbaroda.com

Sale Notice for Sale of Immovable Property APPENDIX IV-A (See proviso to Rule 8(6))

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the symbolic possession of which has been taken by the Authorized Officer of Bank of Baroda, Asop Branch, District-Jodhpur Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 17.02.2026 by the Bank of Baroda, Asop Branch, District-Jodhpur for recovery of dues in below mentioned accounts. The details of Borrowers/ Mortgagor/ Guarantors/ Secured Assets/ Dues/ Reserve Price/Auction date & Time, EMD and Bid Increase Amount are mentioned below:-

Sr. No.	Name & Address of Borrowers/Guarantors/ Mortgagors	Give short description of the immovable properties with known encumbrances, if any (Mortgaged by)	Total Dues	E-Auction Date & Time	Reserve Price, Earnest Money Deposit (EMD) & Bid Increase Amount	Status of Possession (Current/ Physical)	Property Inspection date & Time
1.	M/s Kailash Kissan Sewa Kendra Prop. Mr. Shiv Karan S/o Jassa Ram	All that part and parcel of the property consisting of Commercial property located at Kharsa No. 408, Fanta, Village - Radod, Tehsil Bhopalgarh, District- JODHPUR, Admeasuring Area 8708.82 sq. ft. owned by Mr. Shiv Karan S/o Jassa Ram Bounded by:- North- Land of Kh No- 405, South- Road, East- Petrol Pump, West Agricultural Land of Same Kharsa. Other encumbrance- Not Known.	Rs. 41,47,239.54 as on 19.08.2024	17.02.2026 02:00 PM to 06:00 PM (With unlimited extensions of 10 minutes each)	Reserve Price: Rs. 25.11 Lacs/- Earnest Money Deposit: Rs. 2,51,10,00/- EMD Deposit: Rs. 16,02,22,00/- (10.00 a.m. to till 4.00 p.m.) Bid Increase Amt:- Rs. 0.25 Lac	Symbolic Possession	12.02.2026 From 10:00 AM to 4:00 PM

For detailed terms and conditions of sale, please refer/visit to the website link <https://www.bankofbaroda.in/auction.htm> and online auction portal <https://banknet.com>. Also, prospective bidders may contact the Authorized Officer on Mobile 7338448066. Date: 22.01.2026 Place: Asop, Jodhpur

Authorised officer, Bank of Baroda **SCAN HERE for Details**

PNB Housing Regd. Off: 9' Floor, Antriksh Bhawan